

(d) the amount provided by the Union Government to Government of Orissa during the above period is this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) In Orissa 59,000 ha. of fresh water tanks and ponds and 5.95 lakh ha. of coastal brackishwater area are estimated to be available for development of aquaculture.

(b) during the last three years 8, 147 ha. of fresh water tanks and ponds and 7076 ha. of brackish water area have been brought under fresh water fish farming and brackish water shrimp farming respectively in the State.

(c) Some of the important steps taken by the Government for the development of aquaculture are:-

Sanctioned 13 Fish Farmers' Development Agencies (FFDAs) and 4 Brackishwater Fish Farmers' Development Agencies (BFDAs) to take up development of fresh water aquaculture and brackish water aquaculture respectively under the two separate Centrally Sponsored Schemes. These agencies provide technical and financial support besides arranging suitable land on lease and training to intending farmers. They also provide technical and financial support besides arranging suitable land on lease. They also provide subsidy for renovation of existing ponds and tanks, construction of new ponds and supply of inputs to the fish farmers for taking up culture operations under FFDA & BFDA programmes in the first years, besides arranging training of intending farmers.

(d) Central assistance amounting to Rs. 72.09 lakhs for 13 FFDAs and Rs. 236.83 lakhs for 4 BFDAs has been released during the last three years, to the Government of

Orissa for development of aquaculture.

[English]

Ownership Rights of Plots Given to JJ Dwellers

3488. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that ownership rights have been changed in respect of the plots given of JJ dwellers;

(b) if so, the details thereof;

(c) whether the plots given to weaker sections have also changed hands in Delhi;

(d) if so, whether Government propose to change the ownership rights in their cases too; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Yes, Sir. As reported by Delhi Development Authority, plots in jhuggi jhonpri resettlement colonies were allotted on licence fee basis. The proposal to confer ownership rights to unauthorised occupants has not been finalised. As reported by D.D.A., after the announcement of the scheme by the Government for conversion of lease hold plots into free hold, applications from general power of attorney holders of economically weaker sections (EWS) plots in Rohini Residential Scheme have been received indicating transfers in respect of some plots without permission of DDA.

(d) and (e). Change of ownership rights will be decided on the basis of the scheme for conversion of lease hold plots into free hold.